



102

**CRM-M-34725-2023 (O&M)****ANIL VS STATE OF HARYANA**

Present:- Mr. Keshav Pratap Singh, Advocate  
for the petitioner.

Mr. Rajinder Kumar Banku, DAG, Haryana.

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The petitioner has filed the present petition under Section 438 of the Cr.P.C. with a prayer to grant pre-arrest bail to him in case FIR No.448 dated 20.06.2023 registered under Sections 420, 467, 468, 471, 120-B, 482, 483, 484, 476 and 465 of IPC and Section 61/4/20 of Punjab Excise Act, 1914 (Haryana amended Bill 2020), registered at Police Station, City Narnaul, District Mahendergarh.

The FIR in the present case was registered on the basis of a secret information and a police party found that a Ashok Leyland Truck, which was loaded with huge quantity of unauthorized liquor, and it was being illegally transported from Punjab to Gujrat. Two vehicles, i.e., a black colour Scorpio bearing registration No. HR-16-5729 and one i-10 car bearing registration No. HR-16AA-6563 were also escorting the said truck. Shockingly, two of the occupants of the said vehicles were employees of Chandigarh police. During the course of arguments, it was found that the said truck had passed through a toll plaza and the said toll plaza was under CCTV surveillance. It has also been brought to the notice of the Court that a number of CCTV cameras have been installed by National Highway Authority of India on the entire highway, where the truck was found with the said two vehicles.

A short reply by way of an affidavit of the DSP, Narnaul has been filed on behalf of the respondent and the same is taken on record.

Learned State counsel submits that inadvertently, the initial investigation of the case was conducted by ASI Naresh Kumar No. 749/Narnaul, who did not obtain CCTV footage of the aforesaid vehicles from the concerned toll plazas and only a show cause notice dated



**CRM-M-34725-2023 (O&M)**

**-2-**

25.01.2024 has been issued to the said police official. Apparently, this Court has reasons to believe that every attempt has been made by the higher police officers to save a police official, who is guilty of serious misconduct. The recovery of CCTV footage from various cameras, which have been installed on the entire highway and the toll plazas, could have conclusively proved the offence in the present case and was the most vital piece of evidence in the present case. Surprisingly, no efforts were made by the police to collect the most material piece of evidence and now the police officials are apparently trying to help the accused in the present case.

List on 28.02.2024.

Interim order to continue.

The Superintendent of Police, Mahendergarh, shall remain personally present in the Court.

A copy of this order be handed over to the learned State counsel under the signatures of the Bench Secretary of this Court for compliance.

**27.02.2024**  
**amit rana**

**(N.S.SHEKHAWAT)**  
**JUDGE**